COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

<u>APPEAL NO. 122 OF 2017 &</u> IA NOs. 201, 203 & 511 OF 2017

Dated: 17th July, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

Dakshin Haryana Bijli Vitran Nigam Ltd. Vs.				Appellant(s)
Haryana Electricity Regulatory Comm	-			Respondent(s)
Counsel for the Appellant(s)	:	Ms. Himangini Meh	ita	
Counsel for the Respondent(s)	:	Ms. Shikha Ohri Mr. Matrugupta Mis	shra for	R-2

<u>ORDER</u>

Learned counsel for the appellant seeks permission to withdraw the appeal.

The appeal is allowed to be withdrawn and is disposed of as such.

(I.J. Kapoor) Technical Member

(Justice Ranjana P. Desai) Chairperson

ts/vt